

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M D DEVCON PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M D Devcon Private Limited
2.	Date of incorporation of corporate debtor	23/12/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC225356
5.	Address of the registered office and principal office (if any) of corporate debtor	501, 5 th Floor, Prime Plaza, Next to Asha Parekh Hospital, S.V. Road, Santacruz, Mumbai – 400 054
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 27/05/2021 (Received on: 03/07/2021)
7.	Estimated date of closure of insolvency resolution process	22/11/2021 (from the date of order) 29/12/2021 (from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kedar Mulye IBBI/IPA-001/IP-P-01365/2018-19/12282
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1301, Chaitanya Residency, Jay Prakash Nagar, Road No 2, Goregaon East, Mumbai Suburban, Maharashtra ,400063 kmulye@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1301, Chaitanya Residency, Jay Prakash Nagar, Road No 2, Goregaon East, Mumbai Suburban, Maharashtra ,400063 rp.mddevcon@gmail.com
11.	Last date for submission of claims	09/06/2021 (from the date of order) 16/07/2021 (from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M D Devcon Private Limited on 03/07/2021.

The creditors of M D Devcon Private Limited, are hereby called upon to submit their claims with proof on or before 16/07/2021 (from the date of receipt of order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-
CA Kedar Mulye
Interim Resolution Professional of M D Devcon Pvt. Ltd.
Regd. No.: IBBI/IPA-001/IP-P-01365/2018-19/12282

Date: 05/07/2021
Place: Mumbai